

Draft ICA: Suggested Amendments

Page & Paragraph	Context	Proposed Changes
1-2	Parties	<i>LCO also called as LMO (last Mile Owner)</i>
7-8.5	Billing	MSO shall generate bills in joint name with respective LMO reading as XXX Network Powered by ___ MSO MSO shall raise Invoice on LMO for Transfer pricing i.e. basis the ICA terms with corresponding Customer base consumption details every month
16-11	Revenue Settlement	Revenue definition may be decided mutually by MSO and LMO and may include Customer Billing, Placement fees and Advertising income on Cable Channels
16- 12.2	Settlement time	Not less than 7 days and not more than 21 days

To provide for Prepaid Management with LMO placing Deposit for Transaction limits

To spell out MSO obligations on STB sale/hire plans, Service support/Stand by Inventory/SLA/AMC

To unequivocally specify that LMO has a Network that comprises of Fibre, coaxial and Distribution devices as well as Customers and the MSO has Distribution Network till LMO Point and Content to offer alongwith Active Elements essential for DAS services